

All communications should be addressed to the Registrar, Supreme Court by designation, NOT by name.
Pin:- 110001

**SUPREME COURT OF INDIA
NEW DELHI**

D.No. 3807/2015/SC/XVIA

Dated: 22nd February, 2016

From:

THE ASSISTANT REGISTRAR,
SUPREME COURT OF INDIA
NEW DELHI

To:

The Registrar,
High Court of Karnataka
Bangalore

(Ref.: (i) W.P. No. 4600 of 2014 titled as "M/s. Golfinks Software Parl Ltd. vs. Union of India & Ors."

(ii) W.P. No. 4601 of 2014 titled as "M/s. Manyata Promoters Pvt. Ltd. vs. Union of India & Ors."

(ii) W.P. No. 6160 of 2014 titled as "M/s. Brigade Enterprises Ltd., Bangalore Vs. Union of India & Ors.")

The Registrar,
High Court of Gujarat
At Ahmedabad.

(Ref:- (i) Special Civil Application No. 14928 of 2014 titled as "M/s. Sadbhav Engineering Ltd. Vs. Union of India & Anr."

(ii) Special Civil Application No. 18173 of 2014 titled as "M/s. Dev Information Technology Pvt. Ltd. Vs. Union of India & Ors.")

TRANSFER PETITION (CIVIL) Nos. 877-881 of 2015

WITH

INTERLOCUTARY APPLICATION NOS. 1-5 of 2015

(Application for stay.)

**PRINCIPAL DIRECTOR OF AUDIT (CENTRAL)
AND ORS. ETC. ETC.**

....Petitioner

VERSUS

M/S. GOLFLINKS SOFTWARE PARK PVT. LTD. & ORS.

.....Respondent

Sir,

In Continuation of this Registry' letter dated 09th September, 2015. I am directed to forward herewith a certified copy of the Order of this Court dated the 12th February, 2016 passed in the above matter for your information and necessary action.

Please acknowledge receipt.

Yours faithfully,

ASSISTANT REGISTRAR

Copy to: Mr. D.S. Mahra, Advocate
Central Agency, S.C.I.

Mr. Akshat Goel, Advocate
Ch. No. 315, Setalvad Block,
Supreme Court, New Delhi- 110001

Ms. Sumita Ray, Advocate
Lawyer's Chamber, Supreme Court of India,
New Delhi- 110001

ASSISTANT REGISTRAR

TRANSFER PETITION (CIVIL) Nos. 877-881 OF 2015

WITH

INTERLOCUTORY APPLICATION NOS. 1-5 of 2015

(Application for stay.)

**PRINCIPAL DIRECTOR OF AUDIT (CENTRAL)
AND ORS. ETC. ETC.**

....Petitioner

VERSUS

M/S. GOLFLINKS SOFTWARE PARK PVT. LTD. & ORS.

.....Respondent

OFFICE REPORT

The Transfer PetitionS above mentioned were listed before the Hon'ble Court on 31-08-2015 when the Court was pleased to pass the following Order:-

"Issue notice by speed post.

Tag with TP(C)Nos.257-266 of 2014.

Until further orders, there shall be stay of further proceedings in (i) Writ Petition No.4600/2014 (M/s. Golflinks Software Park Pvt. Ltd. vs. Union of India & Ors.); (ii) Writ Petition No.4601/2014 (M/s. Manyata Promoters Pvt. Ltd. vs. Union of India & Ors.) and (iii) Writ Petition No.6160/2014 (M/s. Brigade Enterprises Ltd., Bangalore vs. Union of India & Ors.) pending before the High Court of Karnataka at Bangalore and (a) Special Civil Application Nos.14928/2014 (M/s. Sadbhav Engineering Ltd. vs. Union of India & Anr., (b) 18173/2014 (M/s. Dev Information Technology Pvt. Ltd. vs. Union of India & Ors.) pending before the High Court of Gujarat at Ahmedabad."

Accordingly, matter was tagged with T.P. (c) No. 257-266 of 2014 and Notices were issued to all respondents in each matters above mentioned through concerned High Court.

Thereafter instant matter was listed with main mater i.e. T.P. (c) No. 257-266 of 2014 before the Hon'ble Court on 26-10-2015 where the Court was pleased to pass the following Order :-

"To be listed along with SLP (C) No. 34872 of 2014."

Lastly these matters were listed before the Hon'ble Court on 12-02-2016 when the Court was pleased to pass the following Order:-

"List the matters after service is complete.

Interim orders to continue."

Accordingly, copy of the Certified copy of Order has been sent to concerned High Court on 14-09-2015.

T.P. (c) No. 877, 880 and 881 of 2015

It is submitted that Ms. Sunita Ray, Advocate and Mr. Akshat Goel, Advocate have filed Vakalatnama and Memo of Appearance on behalf of Sole Respondent in T.P. (c) No. 880 of 2015 and T.P. (c) No. 881 of 2015 and Mr. Akshat Goel, Advocate has also filed Counter Affidavit on behalf of sole respondents after serving its copy on other side.

It is further submitted that certificate has been received from High Court stating sole respondent in T.P (c) No. 877 of 2015 has been served but no one has filed Vakalatnama and Memo of Appearance on his behalf so far and certificate of service in respect of sole respondents in T.P. (c) No. 878 of 2015 & 879 of 2015 are still awaited from High Court.

Status report has been received from High Court stating that SCA No. 14928 of 2014, SCA No. 18173 of 2014 is still pending before High Court.

Service of notice is complete on all respondents excepting sole respondents in T.P. (c) No. 878 & 879 of 2015.

The matters above-mentioned are listed before Ld. Registrar Court with this Office Report.

Dated this the 22nd day of February, 2016.

ASSISTANT REGISTRAR

Copy to : **Mr. D.S. Mahra, Advocate**

Mr. Akshat Goel, Advocate

Mr. Sunita Ray, Advocate

MC

ASSISTANT REGISTRAR